



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Oct/202223/11

DATED: 14/10/2022

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Oct/202223/11 dated 14/10/2022 of Norms Committee - V for the year 2022-23 was held on 14/10/2022 under the Chairmanship of Sh. Jai Pal, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Deputy Director	Directorate General of Foreign Trade, Delhi
2	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	Directorate General of Foreign Trade, Delhi
3	Kuldeep Singh, Technical Authority	O/o DC(MSME)
4	Ram Asrey Lal, Technical Authority	Technical Consultant,DGFT
5	Nand Lal, Technical Authority	Technical Consultant,DGFT
6	Shaish Kumar, Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Oct/202223/11			
Case Status	Case Approved			
Party Name	MODELAMA EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 11 and 14/10/2022			
HQ File Number	HQRNORM APPLY 00003697AM23			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
<p>M/s. MODELAMA EXPORTS PRIVATE LIMITED vide their application dated 13.10.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:</p>				
	Export item	Quantity	Import item	Quantity Recommended
	Ladies Romper Style no - 295906900 Made of 100% Cotton Woven Embroidered Fabric Visible Ground GSM of Base Fabric without EMB 73+ /-10%)	3360 PCS.	100% Cotton Woven Embroidered Fabric Visible Ground GSM of Base Fabric without EMB 73 +/-10%	2.43 Sq. Mtr./Pc
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>				
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

Case No.	2 / NC/5/MEET/Oct/202223/11		
Case Status	Case Approved		
Party Name	SHAHI EXPORTS PRIVATE LIMITED		

Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 11 and 14/10/2022			
HQ File Number	HQRNORM APPLY 00003575AM23			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
<p>M/s Shahi Exports Pvt. Ltd. vide their application dated 07.10.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:</p>				
	Export Product	Quantity	Import item	Qty. Recommended
	Girls Divided Skirt	15828	100% Polyester Dyed Woven Fabric, GSM	0.47 Sq. Mtr/Pc
	Style No. 113642	Nos.	125+/-10%	
	Made of 100% Polyester Dyed Woven Fabric GSM 125 and 100% Polyester Dyed Woven Fabric, GSM 125+/-10%		100% Polyester Dyed Woven Fabric, GSM 125+/-10%	0.08 Sq. Mtr/Pc
<p>Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.</p>				
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

Case No.	3 / NC/5/MEET/Oct/202223/11
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Oct/ 202223/ 11 and 14/10/2022
HQ File Number	HQRNORM APPLY 00003576AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

M/s Shahi Exports Pvt. Ltd. vide their application dated 07.10.2022 has requested for prior fixation of norms under Special Advance Authorization scheme for export of articles of apparel and clothing accessories as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and based on of recommendation of technical authority and other details in this case, the Committee decided to approve the input output norms as under:

Export Product	Quantity	Import item	Qty. Recommended
Mens Rainwear (Cape)	47580	100% Polyester PU Coated Dyed Woven Fabric,	3.56 Sq. Mtr/Pc
Style No. 307368	Nos.	GSM 90+/-10%	
Made of 100% Polyester PU Coated Dyed Woven Fabric, GSM 90+/-10%			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.